

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **09.05.2024** THROUGH VIDEO CONFERENCE

---

**PRESENT:** HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

---

**IN THE MATTER OF** : Stressed Assets Stabilization Fund  
Vs  
P Radhakumari

**MAIN PETITION NUMBER** : CP(IB)/227(CHE)/2022  
**(IA/MA) APPLICATION NUMBERS**

IA(IBC)/440(CHE)2024

---

**ORDER**

Present: Mr. K. Dharaniya, Ld. Counsel for Petitioner.  
None for IRP.  
Ms. Varsha, Ld. Counsel for Respondent.

Till date, Respondent has not filed the reply despite the time given.

At the request of the Counsel one more opportunity is given subject to cost of Rs.20,000/- to be paid to **Prime Minister National Relief Fund**.

List the Petition for reply/hearing on **28.06.2024**.

-sd-

**[VENKATARAMAN SUBRAMANIAM]  
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]  
MEMBER (JUDICIAL)**